

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

Appeal No. 600/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th February 2018, 10.30 A.M

Name of the Company	A.P Trans Pvt Ltd -Vs- ROC, Orissa		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) CS SIDDHARTHA MURARKA

2) CS ABHIJIT NAGEE

} Petitioner

Abhijit
15/02/18

ORDER

Ld. Pr. CS appearing on behalf of the appellant submits that he has filed rejoinder. It is received and further submits that the company's name was struck off for no fault on the side of the appellant and that while ROC, Cuttack sanctioned dormant status of the company vide its order referred in ROC report, its name has been struck off .

Heard. Reserved for order.

Sd
(Jinan K.R.)
Member (J)